

INSTITUTE ON MANAGEMENT OF AGRICULTURAL EXTENSION (IMAGE)

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No. 2569 /IMAGE, Dated : 08.06.2022

Addendum & Corrigendum on Pre-bid Queries

With reference to RFP Notice No.2333 dt. 26.05.2022, for Selection of Agency for Engagement of Extension Functionaries at Blocks & Districts and setting up of PMU in IMAGE under Extension Reforms (ATMA) Scheme

The details of Addendum & Corrigendum relating to the queries of the interested bidders have been discussed in the Pre-bid meeting held on dt.06.06.2022 and necessary changes made in the RFP documents can be downloaded from the website <u>www.agri.odisha.gov.in</u> / <u>www.odisha.gov.in</u> from dt. 08.06.2022.

Other Terms & Conditions as mentioned in the RFP documents are remain unchanged.

**DIRECTOR, IMAGE** 



## Addendum & Corrigendum on Pre-bid Queries With reference to RFP Notice No.2333 dt. 26.05.2022, for Selection of Agency for Engagement of Extension Functionaries at Blocks & Districts and setting up of PMU in IMAGE under Extension Reforms (ATMA) Scheme

SI. No	Section	Reference	Existing Provision in the RFP	Changes made in the RFP
1	Section- 1	Page-6 Point- (ii) Heading-Letter of Invitation	The bid / proposal completes in all respect as specified in the RFP Document must be accompanied with a non-refundable amount of Rs. 11,800/- (Rupees Eleven Thousand Eight Hundred only) towards Bid Processing Fee in the form of Demand Draft in favor of "Director, IMAGE" drawn in any Scheduled Commercial Bank and payable at Bhubaneswar, Odisha and a "Bid Security Declaration" towards Bid Security, failing which the bid will be rejected.	The bid / proposal completes in all respect as specified in the RFP Document must be accompanied with a non-refundable amount of Rs. 11,800/- (Rupees Eleven Thousand Eight Hundred only) towards Bid Processing Fee in the form of Demand Draft in favor of "Director, IMAGE" drawn in any Scheduled Commercial Bank and payable at Bhubaneswar, Odisha and a "Bid Security Declaration" shall be kept in the Bidders letter head duly filled & signed by the bidder in Tech A-7 form towards Bid Security, failing which the bid will be rejected.
2	Section- 2/A	Page-11 Point- 2 Heading-Pre- Qualification Eligibility Criteria	As per Finance Department Order No.8484 dt.05.04.2022, there is no provision regarding Bid Security/ Earnest Money Deposit should be kept in the Bid documents and only provision for Bid Security Declaration shall be kept in the bid document up to 31st December, 2022.	As per Finance Department Order No.8484 dt.05.04.2022, there is no provision regarding Bid Security/ Earnest Money Deposit should be kept in the Bid documents and only provision for <b>Bid Security Declaration shall be</b> <b>kept in the Bidders letter head duly</b> <b>filled &amp; signed by the bidder in Tech</b> <b>A-7 form</b> at the time of submission of bid documents up to 31 <sup>st</sup> December, 2022.
3	Section- 2/A	Page-9 Point-4 (N.B.) Heading- Pre- Qualification Eligibility Criteria	For this purpose "Similar Project" means business of providing technical outsourcing services for State Level Technical Cell/ District Level Technical Manpower/ PMU/ State or District Technical Support Unit funded under any Central/ State Govt., Schemes/ externally aided projects/ Publicly listed company/ MNCs. during last 3 years.	For this purpose "Similar Project" means business of providing technical outsourcing services of <b>highly skilled</b> , <b>skilled &amp; semi-skilled manpower</b> engaged for State Level Technical Cell/ District Level Technical Manpower/ PMU/ State or District Technical Support Unit funded under any Central/ State Govt., Schemes/ externally aided projects/ Publicly listed company/ MNCs. during last 3 years.

SI. No	Section	Reference	Existing Provision in the RFP	Changes to be made in the RFP
4	Section- 2/A	Page-9 Point-1 Heading- Pre- Qualification Eligibility Criteria	Single entity legally registered under appropriate authority in India. Consortium/ Joint Venture/ Proprietorship firm is not allowed. The Bidder must be a Company as registered under Indian Companies Act, 1956 / 2013 or a Trust registered under the Indian Trusts Act, 1882 or a Partnership Firm registered under the Indian Partnership Act, 1932 or a Limited Liability Partnership registered under The Limited Liability Partnership Act, 2008.	Single entity legally registered under appropriate authority in India. <i>The Bidder must be</i> a Company as registered under Indian Companies Act, 1956 / 2013 or a Trust registered under the Indian Trusts Act, 1882 or a Partnership Firm registered under the Indian Partnership Act, 1932 or a Limited Liability Partnership registered under the Limited Liability Partnership Act, 2008 or <b>MSME registered firms</b> . <b>Consortium/ Joint Venture/</b> <b>Proprietorship firm is not allowed</b> .
5	Section- 4	Page-38 Point-Tech-A7 Heading- Technical Proposal submission forms (Part-A)	Bid Security Declaration	Bid Security Declaration (Tech A-7) in the Bidders letter head duly filled & signed by the bidder.
6	Section- 4	Page-36 Point-Tech-A7 Heading- Technical Proposal submission forms (Part-A)	Assignments of similar nature means providing Technical manpower in any Central/ State Govt./ Any other Autonomous Body/ International or National Organizations	Assignments of similar nature means providing Technical manpower (Highly skilled, skilled & semi- skilled) to any Central/ State Govt./ Any other Autonomous Body/ International or National Organizations
7	Nil	Page-3 Point-14 Heading- Bidders Data Sheet	Bid Security/ Earnest Money Deposit	As per Finance Department Order No.8484 dt.05.04.2022, there is no provision regarding Bid Security/ Earnest Money Deposit should be kept in the Bid documents and only provision for Bid Security Declaration shall be kept in the bid document up to 31st December, 2022.

Director, IMAGE